

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 254/TT/2015

Subject : Determination of transmission tariff from DOCO to 31.3.2019 for "400 kV D/C Lara STPS-1 to Raigarh (Kotra) PS Transmission Line along with associated bays at Raigarh (Kotra) PS under "Transmission System associated with Lara STPS-I (2x800 MW) Generation Project of NTPC" in Western Region" for 2014-19 tariff period.

Date of Hearing : 29.4.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : NTPC and 7 others

Parties present: Shri S. S. Raju, PGCIL
Shri Avinash M Pavgi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Pankaj Sharma, PGCIL
Shri M. M. Mondal, PGCIL
Shri Mohd Mohsin, PGCIL
Shri Ajay Dua, NTPC
Shri Manish Jain, NTPC

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff of 400 kV D/C Lara STPS-1 to Raigarh (Kotra) PS Transmission Line along with associated bays at Raigarh (Kotra) PS under "Transmission System associated with Lara STPS - I (2x800 MW) Generation Project of NTPC" in Western Region for 2014-19 tariff period.
- b) The instant asset was scheduled to be commissioned on 24.4.2017. However, the same was commissioned on 1.5.2016 on the request of NTPC for meeting the start-up power requirements of NTPC.



2. The representative of NTPC submitted that reply has been filed affidavit dated 18.12.2016.
3. The Commission observed that the transmission charges for the instant assets shall be borne by NTPC till the commissioning of the generating station by NTPC.
4. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the beneficiaries by 10.5.2016:-
 - a. Auditor's Certificate and revised tariff forms.
 - b. Submit the certificate issued by RLDC for all the Assets covered in the Petition;
5. The Commission further directed the petitioner to file the above information within the specified time, failing which the matter would be decided on the basis of the information already available on record.
6. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
V. Sreenivas
Dy. Chief (Law)

